(d) if so, the details of the steps Government propose to take to amicably sort out the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA: (a) to (d) Yes, Sir. There are some postgraduate medical courses being conducted in some of the medical colleges and non-teaching specialist institutions in Delhi and other parts of the country which are yet to be recognised. Some of the doctors have also filed cases with regard to non-recognition of their degrees. As per the provisions of the Indian Medical Council Act, 1956 each institution is required to obtain recognition under section 11(2) of the Act in respect of the medical courses conducted by it. The Medical Council of India has been periodically advising the concerned institutions to apply through the affiliating University to the Central Government for getting their degrees recognised.

Registration of medical practitioners with Delhi Medical Council 4526. SHRI ABU ASIMAZMI:

SHRI AMAR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that medical practitioners in the capital who are not registered in the capital with Delhi Medical Council can literally escape with murder in the city as they are outside the regulatory authority of the State Council; and
 - (b) if so, the reasons therefor and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA): (a) and (b) No, Sir. As per provisions of the Indian Medical Council Act, 1956, any person possessing a medical qualification included in the Schedule to the said Act shall be eligible for enroll-rnent on any State Medical Register which shall entitle him for practice of medicine in the concerned State. The Registrar of the Medical Council of India, may, on receipt of report of registration of a person in a State Medical Register or on application made in the prescribed manner by any such person, enter his name in the Indian Medical Register. A person whose name is borne in the Indian Medical Register shall be entitled, according to his qualifications, to practice as a medical practitioner in any part of India.

The Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 specify various professional misconduct and unethical acts

which may make a Registered Medical Practitioner liable for punishment including removal altogether or for a specified period from the Register, of the name of the delinquent person.

Registration for drugs import

4527. SHRIMOOLCHANDMEENA: SHRI BALKAVIBAIRAGI: SHRI RAMA SHANKER KAUSHIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that the deadline to register for drug import had been extended upto 31 st March, 2003;
 - (b) the names of companies and drugs which have been registered;
 - (c) the details of pending applications;
- (d) whether Government had proposed to clear all these applications by 31^* March, 2003; and
- (e) the procedure for import of new drugs and the registration of the companies after the deadline of 31st March, 2003?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA) (a) Yes, Sir.

- (b) and (c) Information is being collected and will be laid on the Table of the House.
- (d) The time stipulated under Rule 27 A of Notification No. GSR 604 (E) dated 24-8-2001 for the issue of Registration Certificate is 9 months, if the application is complete in all respects. It is expected that the applications will normally be cleared within the time frame of the said notification.
- (e) The procedure for import of new drugs and for registration of manu facturing sites after 31st March, 2003 will be done as per the said Notification.

Spurious drugs

4528. SHRIMATI AMBIKASONI: SHRI B.J. PANDA: MISSMABELREBELLO:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: